

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

**Excise Appeal No.75350 of 2014
AND
Excise Cross Objection No.75175 of 2015**

(Arising out of Order-in-Appeal No.69/CE/BBSR-II/2013 dated 16 December 2013 passed by Commr.(Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar.)

Commissioner of Central Excise, Customs & Service Tax, BBSR-II
(C.R.Building, Rajaswa Vihar, Bhubaneswar-751007 (Odisha))

...Appellant

VERSUS

M/s.Suraj Products Ltd.

.....Respondent

(At-Barapali, PO-Kesaramal, Dist-Sundargarh, Odisha)

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant
NONE for the Respondent

**CORAM: HON'BLE SHRI P. ANJANI KUMAR, MEMBER(TECHNICAL)
HON'BLE SHRI P. DINESHA, MEMBER(JUDICIAL)**

FINAL ORDER NO. 76166 / 2019

DATE OF HEARING : 27 August 2019

DATE OF DECISION : 27 August 2019

PER BENCH :

Learned Departmental Representative, appearing on behalf of the Revenue seeks withdrawal of the Appeal, in view of the Litigation Policy, vide Circular F.No.390/Misc/116/2017-JC dated 25 June 2018.

2. In view of the above, the Appeal stands dismissed as withdrawn. Excise Cross Objection No.75175 of 2015 also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**

SD/

**(P. DINESHA)
MEMBER (JUDICIAL)**